

\216

SLP(C)No. 25317 OF 2004
ITEM No.53

Court No.10

SECTION XVII
A/N MATTER

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No.25317/2004

(From the judgement and order dated 16/11/2004 in RP 2292/04
of The NATIONAL CONSUMERS DISPUTES REDDRESSAL COMMISSION, NEW DELHI)

RAYTHARA SAHAKARI BANK LTD.

Petitioner (s)

VERSUS

CHANDRAKALA R. DAS

Respondent (s)

(With prayer for interim relief)

Date : 28/03/2005 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARIJIT PASAYAT
HON'BLE MR. JUSTICE S.H. KAPADIA

For Petitioner (s)Mr. V.N. Raghupathy,Adv.
Mr. Ranji Thomas,Adv.
Ms. K.V. Bharati Upadhyay,Adv.

For Respondent (s)Mr. B.K. Choudhary,Adv.
Mr. K. Lingaraja,Adv.
Mr. E.C. Vidya Sagar,Adv.

UPON hearing counsel the Court made the following
O R D E R

Learned counsel for the respondent is granted three

weeks' time for filing counter affidavit, as prayed for.

Three weeks', thereafter, for rejoinder, if any. Call the

matter after seven weeks.

(Neena Verma) (Vijay Aggarwal)
Court Master Court Master